

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

ITEM No.07  
I.A. No.501 of 2022 in  
**C.P. (IB)No.36/BB/2022**

**IN THE MATTER OF:**

Shri Arihant Credit Souhard Sahakari Ltd. ... Petitioner  
v.  
Soubhagya Laxmi Sugars Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 28.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Resolution Professional : Shri Arjun Rao  
Resolution Professional : Ms. Shirley Mathew

**ORDER**

**I.A. No. 501 of 2022**

1. The present application has been filed by Ms. Shirley Mathew, Resolution Professional of Soubhagya Laxmi Sugars Ltd. for seeking to take on record the report on the reconstitution of the CoC.
2. Heard Shri Arjun Rao, learned Counsel for the RP/Applicant.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the report on the reconstitution of the CoC.
4. **Accordingly I.A. No.501 of 2022 is disposed of.**

— sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— sd —

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**